



\$~15 to 112 IN THE HIGH COURT OF DELHI AT NEW DELHI W.P.(C) 12647/2018 LIFESTYLE INTERNATIONAL PVT. LTD.Petitioner Through: Mr. Tarun Gulati, Sr. Adv. with Mr. Sparsh Bhargava, Ms. Ishita Farsaiya, Ms. Vanshika Taneja and Mr. Divansh Garg, Advs versus UNION OF INDIA & ORS.Respondents SPC-UOI. Through: Ms. Arti Bansal (M: 9999442349) 16 WITH W.P.(C) 13194/2018 +SHARMA TRADING COMPANYPetitioner Mr. Naresh Thacker, Mr. Kumar Through: Visalaksh, Mr. Udit Jain, Mr. Arihant Tater, Mr. Saurabh Dugar and Mr. Ajitesh Dayal Singh, Advs. versus UNION OF INDIA & ORS.Respondents Through: Mr. Ripudaman Bhardwaj, CGSC for UOI. 17 WITH W.P.(C) 2347/2019 +JUBILANT FOODWORKS LTD. & ANR.Petitioners Mr. V. Lakshmikumaran, Mr. Yogendra Through: Aldak, Mr. Agrim Arora and Ms. Umang Motiyani, Advs. versus UNION OF INDIA & ORS.Respondents Mr. Himanshu Pathak, SPC with Mr. Through: Amit Singh, Adv. for R-1/UOI. (M: 8860109331) 18 WITH

W.P.(C) 1171/2020

Through:

Mr. Tarun Gultai, Sr. Adv. with Mr.

.....Petitioner

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This is a digitally signed order.

W.P.(C) 12647/2018

+

IFB INDUSTRIES LTD.





Kishore Kunal, Ms. Ankita Prakash & Mr. Anuj Kumar, Advs. (M: 9871278561)

versus

NATIONAL ANTI-PROFITEERING

AUTHORITY & ANR.

....Respondents

Through:

19 WITH

+

+

W.P.(C) 4824/2020 & CM APPL. 2183/2021

M/S CILANTRO DINERS PVT. LTD.

....Petitioner

Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek

and Mr. Prince Nagpal, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

20 WITH

W.P.(C) 4957/2020

WHIRLPOOL OF INDIA LTD.Petitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

21 WITH

+ W.P.(C) 6671/2020

GAURAV SHARMA FOOD INDUSTRIESPetitioner

Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek

and Mr. Prince Nagpal, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Vivek Kumar Goyal, (CGSPC) with

Mr. Gokul Sharma & Mr. Shomik

Panda, Advs. (M: 9899840257)

22 WITH

+ W.P.(C) 9146/2020

LITE BITE TRAVELS FOODS PVT LTD.Petitioner

Through: Mr. V. Lakshmikumaran, Mr.

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Yogendra Aldak, Mr. Agrim Arora and Ms. Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

23 WITH

+

W.P.(C) 1357/2021

M/S INFINITI RETAIL LTD.Petitioner

Through: Mr. Rohan Shah, Sr. Adv. Mr. Mihir

Deshmukh, Mr. Rajat Mittal, Mr. Jay Gandhi, Ms. Megha, Mr. Suprateek Neogi, and Mr. Subham Kumar, Advs.

(M: 6200388793)

versus

UNION OF INDIA AND ORS.Respondents

Through: Mrs. Anubha Bhardwaj, CGSC for

UOI.

24 WITH

+ **W.P.(C) 1765/2021**

M/S LE REVEPetitioner

Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek

and Mr. Prince Nagpal, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

25 WITH

+ **W.P.(C) 1766/2021**

NEEVA FOODS PVT. LTD.Petitioner

Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek

and Mr. Prince Nagpal, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Aditya Dewan and Ms. Ramneet

Kaur, Advs.

26 WITH

+ W.P.(C) 1852/2021 & CM APPL. 5359/2021, CM APPL. 29026/2021, CM APPL. 29027/2021

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M/S SUBWAY SYSTEMS INDIA PVT LTD.Petitioner Through: versus UNION OF INDIA & ORS.Respondents Through: Mr. Satya Ranjan Swain, SPC with Mr. Kautilya Birat for UoI 27 WITH W.P.(C) 1951/2021 & CM APPL. 5705/2021, CM APPL. +5706/2021 M/S SUB WEST RESTAURANTS LLPPetitioner Through: versus UNION OF INDIA & ORS.Respondent Mr. Aditya Dewan and Ms. Ramneet Through: Kaur, Advs. 28 WITH W.P.(C) 2440/2021 +**BONNE SANTE**Petitioner Mr. Nikhil Gupta, Mr. Rochit Abhishek Through: and Mr. Prince Nagpal, Advs. versus UNION OF INDIA & ORS.Respondents Through: 29 WITH W.P.(C) 3867/2021 +M/S ELECTRONICS MART INDIA LTDPetitioner Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek and Mr. Prince Nagpal, Advs. versus UNION OF INDIA & ORS.Respondents Through: 30 WITH W.P.(C) 4600/2021 +**INOX LEISURE LIMITED**Petitioner Mr. Kumar Visalaksh, Mr. Udit Jain, Through: Mr. Arihant Tater, Mr. Saurabh Dugar and Mr. Ajitesh Dayal Singh, Advs. versus

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UNION OF INDIA & ORS.Respondents Mr. Bhagvan Swarup Shukla, CGSC Through: with Mr. Yash Baraliya, Adv. for UOI. Mr. Ripudaman Bhardwaj, CGSC for UOI. 31 WITH W.P.(C) 4794/2021 & CM APPL, 14802/2021 +YELLOW SUN RESTAURANTS PRIVATE LIMITED.....Petitioner Through: Mr. Nikhil Gupta, Mr. Rochit Abhishek and Mr. Prince Nagpal, Advs. versus UNION OF INDIA & ORS.Respondents Through: **WITH** 32 W.P.(C) 14666/2021 & CM APPL. 46201/2021, CM APPL. +46202/2021, CM APPL. 46203/2021 ANAND RATHIPetitioner Mr. Abhishek A. Rastogi, Adv. Through: versus UNION OF INDIA & ORS.Respondents Mr Piyush Beriwal, Ms Jyotsna Vyas & Through: Ms Ruchita Srivastava, Advs. for R-1. (M: 9910396352) 33 WITH W.P.(C) 15172/2022 +BARBEQUE NATION HOSPITALITY LTD.Petitioner Mr. Srinivas Kotni, Mr. Akshay Kumar Through: and Mr. Rishabh Dev Dixit, Advs. versus UNION OF INDIA AND ORS.Respondents Through: Mr. Rakesh Kumar, CGSC WITH 34 W.P.(C) 10999/2018 +M/S PYRAMID INFRATECH PRIVATE LIMITEDPetitioner Through: Mr. Abhishek A. Rastogi, Adv. versus UNION OF INDIA & ORS.Respondents Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

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Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. (M: 9873340111)

35 WITH W.P.(C) 15170/2022 +CAROA PROPERTIES LLP AND ANR.Petitioners Mr. V. Lakshmikumaran, Mr. Yogendra Through: Aldak, Mr. Agrim Arora and Ms. Umang Motiyani, Advs. versus UNION OF INDIA AND ORS.Respondents Mr Zoheb Hossain, Mr Sanjeev Menon, Through: Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 36 WITH W.P.(C) 7910/2019 & CM APPL. 32779/2019 +SALARPURIA REAL ESTATE PVT. LTD.Petitioner Through: Mr. Abhishek A. Rastogi, Adv. versus UNION OF INDIA & ORS.Respondents Mr. Bhagvan Swarup Shukla, CGSC Through: with Mr. Parveen Gupta, Adv. for UOI. 37 WITH W.P.(C) 7911/2019 +SATTVA DEVELOPERS PVT. LTD.Petitioner Through: Mr. Abhishek A. Rastogi, Adv. versus UNION OF INDIA & ORS.Respondents Mr. Gyanendra Singh, Adv. Through: 38 WITH W.P.(C) 12355/2019 +PARAMOUNT, PROPBUILD PVT. LTD.Petitioner Through: versus UNION OF INDIA & ORS.Respondents Mr. Ruchir Mishra, Mr. MukeshKumar Through: Tiwari, Ms. Reba Jena Mishra and Ms.

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Poonam Shukla, Advs.





39	WITH	
+	W.P.(C) 12	2717/2019
	BHARTIYA CITY DEVELO	PERS PVT LTDPetitioner
	Through:	Mr. Abhishek A. Rastogi, Adv.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	•
40	WITH	
+	W.P.(C) 12847/2019 &	CM APPL. 52474/2019
	RAMPRASTHA PROMOTER	RS AND DEVELOPERS
	PVT. LTD.	Petitioner
	Through:	Mr. Puneet Agarwal, Ms. Sakshi Bisht,
		Mr. Yuvraj Singh, Mr. Chetan Kr.
		Shukla, Ms. Shruti Garg and Mr.
		Himanshu Shukla, Advs.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	
41	WITH	
+	W.P.(C) 1406/20	20 & CM APPL. 4879/2020
	M/S FRIENDS LAND DEVE	LOPERSPetitioner
	Through:	Mr. Prakash Kumar, Adv.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	Mr Rajesh Kumar, SPC and Ms Pragya
		Yadav, Adv for UOI. (M: 9717569103)
42	WITH	
+		20 & CM APPL. 7369/2020
	FUSION BUILDTECH PVT.	LTDPetitioner
	Through:	Mr. Abhishek A. Rastogi, Adv.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	Mr Rajesh Kumar, SPC and Ms Pragya Yadav, Adv for UOI.
43	WITH	
+	W.P.(C) 2084/20	20 & CM APPL. 7371/2020
	ASTER INFRAHOME PVT. I	
	Through:	Mr. Abhishek A. Rastogi, Adv.

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	versus UNION OF INDIA & ORS.	Respondents
	Through:	Mr Rajesh Kumar, SPC and Ms Pragya Yadav, Adv for UOI.
44	WITH	,
+	W.P.(C) 24	145/2020
	MIS SARVPRIYA SECURIT	
	Through:	Mr. Puneet Agarwal, Ms. Sakshi Bisht,
	<u> </u>	Mr. Yuvraj Singh, Mr. Chetan Kr.
		Shukla, Ms. Shruti Garg and Mr.
		Himanshu Shukla, Advs.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	
45	WITH	
+		20 & CM APPL. 9552/2020
	ACME HOUSING INDIA PV	T. LTDPetitioner
	Through:	
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	Mr Zoheb Hossain, Mr Sanjeev Menon,
		Mr. Vivek Gurnani & Ms. Pranjal
		Tripathi, Advs. for NAA/CCI/DGPA.
46	WITH	• •
+	W.P.(C) 3910/20	
3.5.00		AS LTD. (FORMERLY KNOWN AS
M/S	LODHA DEVELOPERS LTD	0.) & ANRPetitioners
	Through:	

47 WITH

+ W.P.(C) 3911/2020

UNION OF INDIA & ORS.

M/S NANI RESORTS AND FLORICULTURE

versus

Through:

PVT. LTD.Petitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht,

....Respondents

Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

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Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr. Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through:

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal

Tripathi, Advs. for NAA/CCI/DGPA.

48

WITH

W.P.(C) 4348/2020

APEX MEADOWS PVT LTD.

.....Petitioner

Through:

Mr. V. Lakshmikumaran, Mr. Yogendra Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: WITH

49 +

+

W.P.(C) 5347/2020 & CM APPL. 23558/2020

GAURSONS REALTECH PVT. LTD.

.....Petitioner

Through: Mr.

Mr. Monish Panda, Mr. Mrinal Bharat

Ram and Mr. Gaurav Dabas, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through:

Mr. Bhagvan Swarup Shukla, CGSC

with Mr. Parveen Gupta, Adv. for UOI.

50

WITH

+

W.P.(C) 5798/2020

RAMPRASTHA PROMOTERS AND DEVELOPERS

PVT. LTD.

.....Petitioner

Through:

Mr. Puneet Agarwal, Ms. Sakshi Bisht, Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

51

WITH

Through:

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W.P.(C) 5979/2020 EMAAR MGF LAND LTD.Petitioner Mr. V. Lakshmikumaran, Mr. Yogendra Through: Aldak, Mr. Agrim Arora and Ms. Umang Motiyani, Advs. versus UNION OF INDIA & ORS.Respondents Mr Piyush Beriwal, Ms Jyotsna Vyas & Through: Ms Ruchita Srivastava, Advs. for R-1. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 52 WITH W.P.(C) 8751/2020 & CM APPL. 28192/2020 +M/S SIGNATURE BUILDERS PVT. LTD.Petitioner Mr. Puneet Agarwal, Ms. Sakshi Bisht, Through: Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr. Himanshu Shukla. Advs. versus UNION OF INDIA & ORS.Respondents Mr. Bhagvan Swarup Shukla, CGSC Through: with Mr. Parveen Gupta, Adv. for UOI. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 53 WITH +W.P.(C) 9931/2020 M/S. NIRALA PROJECTS PVT. LTD.Petitioner Mr. Puneet Agarwal, Ms. Sakshi Bisht, Through: Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr. Himanshu Shukla. Advs. versus UNION OF INDIA & ORS.Respondents Through: 54 WITH W.P.(C) 9934/2020 & CM APPL. 31623/2020, CM APPL. +

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31624/2020

M/S S3 BUILDWELL LLPPetitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht,

Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

55 WITH

+ W.P.(C) 9935/2020 & CM APPL. 31625/2020, CM APPL. 31626/2020

M/S. JMK HOLDINGS PVT. LTD.

.....Petitioner

.....Petitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht,

Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

56 WITH

+ W.P.(C) 10932/2020

M/S EMAAR MGF LAND LTD.

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

57 WITH

+ W.P.(C) 990/2021

M/S BPTP LTD.Petitioner

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Through: Mr Tarun Gulati, Senior Adv. with Mr.

Kishore Kunal, Ms. Ankita Prakash & Mr. Anuj Kumar, Advs. (M:

9871278561)

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Himanshu Pathak, SPC with Mr.

Amit Singh, Adv. for R-1/UOI.

58 WITH

+

+

W.P.(C) 997/2021 & CM APPL. 2721/2021

M/S MAN REALTY LTD & ANR.Petitioners

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

59 WITH

W.P.(C) 2676/2021 & CM APPL. 7906/2021

HORIZON PROJECTS PRIVATE LIMITEDPetitioner

Through: Mr. Kumar Visalaksh, Mr. Udit Jain,

Mr. Arihant Tater, Mr. Saurabh Dugar

and Mr. Ajitesh Dayal Singh, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Rajesh Kumar, SPC and Ms Pragya

Yadav, Adv for UOI.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

60 WITH

+ W.P.(C) 2970/2021

M/S DRA AADITHYA PROJECTS PVT. LTD.Petitioner

Through: Mr. Monish Panda, Mr. Mrinal Bharat

Ram and Mr. Gaurav Dabas, Advs.

versus

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UNION OF INDIA & ORS.Respondents Through: 61 WITH W.P.(C) 4789/2021 +M/S MANAS VIHAR SAHAKARI AWAS SAMITI LTD.Petitioner Mr. Abhishek A. Rastogi, Adv. Through: versus UNION OF INDIA & ORS.Respondents Mr. Bhagvan Swarup Shukla, CGSC Through: with Mr. Parveen Gupta, Adv. for UOI. WITH 62 W.P.(C) 6337/2021 & CM APPL. 19960/2021 +M/S PURI CONSTRUCTION PVT. LTD.Petitioner Mr. Puneet Agarwal, Ms. Sakshi Bisht, Through: Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr. Himanshu Shukla, Advs. versus UNION OF INDIA & ORS. ..Respondents Mr. Ruchir Mishra, Mr. MukeshKumar Through: Tiwari, Ms. Reba Jena Mishra and Ms. Poonam Shukla, Advs. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 63 WITH +W.P.(C) 6983/2022 & CM APPL. 21405/2022 WTC NOIDA DEVELOPEMENT COMPANYPetitioner PRIVATE LIMITED Mr. Shivam Singh and Ms. Ridhi Through: Arora, Advs. versus UNION OF INDIA & ORS.Respondents Mr Piyush Beriwal, Ms Jyotsna Vyas & Through: Ms Ruchita Srivastava, Advs. for R-1. Ms. Archana Surve, GP for UOI. WITH 64

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W.P.(C) 12573/2022 & CM APPL. 38062/2022, CM APPL. 38063/2022 M/S SWATI REALTYPetitioner Through: Mr. Abhishek A. Rastogi, Adv. versus UNION OF INDIA & ORS.Respondents Ms. Suruchi Suri and Mr. Siddharth Through: Kumar, Advs. for R-4. (M: 9810255518) Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 65 WITH W.P.(C) 12639/2022 & CM APPL. 38309/2022, CM APPL. 38310/2022, CM APPL. 39263/2022 M/S PERFECT BUILDWELL PVT LTDPetitioner Mr. Krishnamohan K. Menon and Ms. Through: Prerna Jain Kala, Advs.

versus

UNION OF INDIA AND ORS.Respondents

> Through: Mr Piyush Beriwal, Ms Jyotsna Vyas &

> > Ms Ruchita Srivastava, Advs. for R-1. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

WITH 66

+W.P.(C) 12797/2022 & CM APPL. 38922/2022, CM APPL. 38923/2022, CM APPL. 38924/2022

VASAVI AND GP INFRA LLP

.....Petitioner

Through:

versus

UNION OF INDIARespondent

> Mr Zoheb Hossain, Mr Sanjeev Menon, Through:

> > Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

67 WITH

W.P.(C) 13657/2022 & CM APPL. 41646/2022, CM APPL. +

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41647/2022

M/S DLF LIMITEDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

68 WITH

+

+

W.P.(C) 14835/2022

M/S AIRMID REAL ESTATE LTD.Petitioner

Through: Mr. Kishore Kunal, Ms. Ankita Prakash

& Mr. Anuj Kumar, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Rajesh Kumar, SPC and Ms Pragya

Yadav, Adv for UOI.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

69 WITH

W.P.(C) 16178/2022 & CM APPL. 38836/2023

ARIHANT SUPERSTRUCTURES LTD.Petitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht,

Mr. Yuvraj Singh, Mr. Chetan Kr.

Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Manish Kumar, SPC for UOI. (M:

9971493975)

Ms. Anushree Narain, SSC with Mr. Naman Choula, Adv. for GST Council. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

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70			WITH	H						
+	W.P.(C) 50926/202		2022	&	CM	APPL.	5092	25/2022,	CM	APPL
	PRASU II	NFRABU	JILD 1	PV'	ΓLTI).			Pei	titioner
			Throu	ıgh		Ir Tarun .dvs. (M:		& Mr Di 717657)	vyansl	1 Singh
			versu	S						
	UNION C	F INDIA							sponde	
			Throu	ıgh	\mathbf{N}	Ir. Vive	k Gu	ain, Mr Sa ırnani & for NAA/	Ms.	Pranjal
71			WITH	H		1 ,				
+	W.P.(C) 53511/202						535	10/2022,	CM	APPL
	BHAGWA	ATI INF	RA					Pet	itione	r
			Throu	ıgh	: N	Ar. Bhara	at Raio	chandani,	Adv.	
			versu	S						
	UNION C	F INDIA	A & O	RS.				Re	sponde	ents
			Throu	ıgh		Ir. Chira eshna, A	·	Kumar, for UOI.	Dr.	Dharam
					\mathbf{N}	Ir. Vive	k Gu	ain, Mr Sa ırnani & for NAA/	Ms.	Pranjal
72			WITE	1	1.	iipauii, i	iuvs.	101 11111	CCI/L	/O1 /1.
+	W.P.(C) 2	246/2023			PPI.	939/202	23. CN	л аррі.	940/2	023
	M/S BHA									
	CITY DE					•				
				ıgh				. Rastogi		
	UNION C	F INDI			THE	RS & AN	R.	Re	sponde	ents
	01,101, 0	,	Throu		: M	Ir Zoheb	Hossa	ain, Mr Sa ırnani &	anjeev	Menon,
								for NAA/		•
73			WITH	Η		1 /				
+		W.P. ((C) 38	66/	2023	& CM A	PPL.	15035/20	023	
	ATS HON	MES PV	ΓLTD	٠.					Pet	titioner
			Throu	ıgh	: M	Ir. Punee	t Aga	rwal, Ms	. Saksl	hi Bisht,

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Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr. Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through:

Ms. Anushree Narain, SSC with Mr. Naman Choula, Adv. for GST Council. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

74 WITH

+ W.P.(C) 11180/2023 & CM APPL. 43445/2023, CM APPL. 43446/2023

M/S ATS TOWNSHIP PVT LTD.

....Petitioner

Through:

Mr. Puneet Agarwal, Ms. Sakshi Bisht, Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through:

Mr. Naginder Benipal, SPC for UOI with Mr. Shivam Chanana, Mr. Ankit Siwach, Mr. Udit Vaghela, Mr. Jaskaran Singh, Mr. Arjun Baliyan and Mr. Saarthak Sethi, Advocates. (M:

9671594417)

Ms. Anushree Narain, SSC with Mr. Naman Choula, Adv. for GST Council.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms.

Pranjal Tripathi, Advs. for

NAA/CCI/DGPA.

75 WITH

W.P.(C) 11910/2023

PAREENA INFRASTRUCTURE PVT. LTD.

.....Petitioner

Through: Mr. Vineet Bhatia and Mr. Keshav

Garg, Advs.

versus

W.P.(C) 12647/2018 Page 17 of 35

+





UNION OF INDIA AND ORS.Respondents Mr Piyush Beriwal, Ms Jyotsna Vyas Through: & Ms Ruchita Srivastava, Advs. for R-1. Ms. Anushree Narain, SSC with Mr. Naman Choula, Adv. for GST Council. 76 WITH W.P.(C) 14137/2023 +M/S SALARPURIA SIGNUM COMPLEX LLPPetitioner Through: versus UNION OF INDIA & ORS.Respondents Through: 77 **WITH** W.P.(C) 14681/2023 & CM APPL. 58468/2023(Ex.) +ADHIRAJ CONSTRUCTIONS PVT LTD.Petitioner Through: Mr. Bharat Raichandani, Adv. versus UNION OF INDIA & ORS.Respondents Mr. Sushil Raaja, SPC, UOI. (M: Through: 9212717171) Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 78 WITH W.P.(C) 378/2019 +HINDUSTAN UNILEVER LIMITEDPetitioner Through: Mrs. Vanita Bhargava, Mr. Bhargava and Ms. Nandita Chauhan, Advs. versus UNION OF INDIA & ORS.Respondents Vikrant N Goyal & Mr. Arun Through: Mr. Kumar Yadav, Advs. for R-1. (M: 9953228888) 79 WITH W.P.(C) 1418/2019 +M/S J.P. & SONS THROUGH SHRI ANKIT KHANDELWAL,

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PROPRIETORPetitioner Through: Versus NATIONAL ANTI- PROFITEERING AUTHORITY THROUGH ITS SECRETARY & ORS.Respondents Through: WITH 80 W.P.(C) 1655/2019 +M/S EXCEL RASAYAN PRIVATE LIMITEDPetitioner Through: Mr. Abhishek A. Rastogi, Adv. versus UNION OF INDIA & ORS.Respondents Mr. Himanshu Pathak, SPC with Mr. Through: Amit Singh, Adv. for R-1/UOI. Mr. Gibran Naushad, Sr.SC with Mr. Suraj Shekhar Singh and Mr. Harsh Singhal, Advs. (M: 9560430864) 81 WITH W.P.(C) 4213/2019 +ABBOTT HEALTHCARE PRIVATE LIMITED & ANR.Petitioners Through: Mrs. Vanita Bhargava, Mr. Ajay Bhargava and Ms. Nandita Chauhan, Advs. versus UNION OF INDIA & ORS.Respondents Mr. Ripudaman Bhardwaj, CGSC for Through: UOI. 82 WITH W.P.(C) 5558/2019 & CM APPL. 24368/2019 +UNICHARM INDIA PVT. LTD.Petitioner Through: versus UNION OF INDIA & ORS.Respondents Mr. Himanshu Pathak, SPC with Mr. Through: Amit Singh, Adv. for R-1/UOI. 83 WITH W.P.(C) 7743/2019 +

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RECKITT BENCKISER INDIA PRIVATE LIMITEDPetitioner

Through:

versus

UNION OF INDIA THROUGH ITS

SECRETARY & ORS.

....Respondents

Through:

Mr. Sushil Raaja, SPC, UOI.ss

Mr. Ruchesh Sinha, Sr. St. Counsel, GST with Ms. Upasna Vashistha, Adv.

(M: 7456977814)

Mr. Syed Abdul Haseeb, CGSC. (M:

9811962385)

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

84 + WITH

W.P.(C) 8162/2019

AFFINITI ENTERPRISES

.....Petitioner

Through: versus

UNION OF INDIA THROUGH ITS

SECRETARY & ORS.

....Respondents

Through:

Mr. Gibran Naushad, Sr.SC with Mr. Suraj Shekhar Singh and Mr. Harsh

Singhal, Advs.

Mr. Ravi Chawla, St. Standing Counsel with Mr. Himanshu Sood, Adv. for

NAA.

85

WITH

+ **W.P.(C)** 9053/2019

UNICHARM INDIA PVT. LTD.

.....Petitioner

Through:

versus

UNION OF INDIA & ORS.

....Respondents

Through:

Mr Piyush Beriwal, Ms Jyotsna Vyas &

Ms Ruchita Srivastava, Advs. for R-1.

86

WITH

+

W.P.(C) 969/2020 & CM APPL. 5342/2020

NESTLE INDIA LTD. & ANR.

.....Petitioners

W.P.(C) 12647/2018





Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

87 WITH

+ **W.P.(C) 1780/2020**

JOHNSON & JOHNSON PVT.LTDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

88 WITH

+ **W.P.(C) 2490/2020**

JOHNSON & JOHNSON PVT LTD.Petitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

89 WITH

+ **W.P.(C)** 3737/2020

PHILIPS INDIA LIMITED.Petitioner

Through:

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

90 WITH

+ W.P.(C) 4345/2020

RECKITT BENCKISER INDIA PRIVATE LIMITEDPetitioner

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Through: versus

UNION OF INDIA AND ORS & ORS.Respondents

> Mr. Ruchesh Sinha, Sr. St. Counsel, Through:

GST with Ms. Upasna Vashistha, Adv. Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal

Tripathi, Advs. for NAA/CCI/DGPA.

91 WITH

W.P.(C) 4375/2020 +

> M/S PATANJALI AYURVED LTDPetitioner

> > Mr Ashwarya Sharma & Ms Kinjal Through:

> > > Shrivastava, Advs. (M: 8299285479)

versus

UNION OF INDIA & ORS.Respondents

> Mr Zoheb Hossain, Mr Sanjeev Through:

Menon, Mr. Vivek Gurnani & Ms.

Pranjal Tripathi, Advs. for

NAA/CCI/DGPA.

92 WITH

W.P.(C) 4516/2020 +

> MCNROE CONSUMER PRODUCTS PVT. LTD.Petitioner

> > Mr. Tarun Gulati, Sr. Adv. with Mr. Through:

Kumar Visalaksh, Mr. Udit Jain, Mr. Arihant Tater, Mr. Saurabh Dugar and

Mr. Ajitesh Dayal Singh, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through:

93 WITH

W.P.(C) 4607/2020 +

> AFFINITI ENTERPRISESPetitioner

> > Through:

versus

UNION OF INDIA & ORS.Respondents

> Mr. Gibran Naushad, Sr.SC with Mr. Through:

> > Suraj Shekhar Singh and Mr. Harsh

Singhal, Advs.

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94	WITH	
+	W.P.(C) 7412/2020 & G	CM APPL. 24800/2020
	SAMSUNG INDIA ELECTRO	ONICS PVT LTDPetitioner
	Through:	Mr. Puneet Agarwal, Ms. Sakshi Bisht,
	_	Mr. Yuvraj Singh, Mr. Chetan Kr.
		Shukla, Ms. Shruti Garg and Mr.
		Himanshu Shukla, Advs.
	versus	
	UNION OF INDIA & ORS.	Respondents
	Through:	Mr Zoheb Hossain, Mr Sanjeev
		Menon, Mr. Vivek Gurnani & Ms.
		Pranjal Tripathi, Advs. for
		NAA/CCI/DGPA.
95	WITH	
+	* *	M APPL. 34163/2020, CM APPL.
	34162/2020(Ex.)	
	S.C. JOHNSON PRODUCTS	
	Through:	Mr. Rajat Bose, Adv. (M: 9990008414)
	versus	
	UNION OF INDIA, THROUG	
	SECRETARY & ORS.	Respondents
	Through:	Ms. Nidhi Raman, CGSC with Mr.
		Mayank Sansanwal, Adv. (M: 9555672532)
96	WITH	7555012552)
+	W.P.(C) 13	366/2021
	M/S TATA STARBUCKS PR	
	Through:	Mr. Mr. Rohan Shah, Sr. Adv. with Mr.
	C	Mohammed Anajwalla, Adv.
	versus	3
	UNION OF INDIA & ORS.	Respondents
	Through:	•
97	WITH	
+	W.P.(C) 1593/20	21
	RAYMOND CONSUMER CA	ARE LTDPetitioner
	Through:	Mr. V. Lakshmikumaran, Mr. Yogendra
	_	Aldak, Mr. Agrim Arora and Ms.
		Umang Motiyani, Advs.

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versus

UNION OF INDIA & ORS.Respondents

Through:

98 WITH

+ W.P.(C) 2785/2021 & CM APPL. 8368/2021

SAMSUNG INDIA ELECTRONICS PVT LTDPetitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht, Mr. Yuvraj Singh, Mr. Chetan Kr.

Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

99 WITH

+ **W.P.(C) 2897/2021**

ITC LIMITED & ANR.Petitioners

Through: Mr. Ajay Aggarwal, Adv.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Piyush Beriwal, Ms Jyotsna Vyas &

Ms Ruchita Srivastava, Advs. for R-1.

100 WITH

+ W.P.(C) 3254/2021

GILLETTE INDIA LTDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Satya Ranjan Swain, SPC with Mr.

Kautilya Birat, Adv.

101 WITH

+ W.P.(C) 3306/2021

PROCTER AND GAMBLE HOME PRODUCTS

PVT LTDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

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Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC for

UOI.

Mr. Vivek Goyal, CGSPC with Mr.

Gokul Sharma, Adv. for UOI.

102

+ **W.P.(C)** 3327/2021

PROCTER AND GAMBLE HYGIENE AND

WITH

HEALTH CARE LTDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Vivek Goyal, CGSPC with Mr.

Gokul Sharma, Adv. for UOI.

103 WITH

+ W.P.(C) 7781/2022 & CM APPL, 23831/2022

SAMSUNG INDIA ELECTRONICS PVT LTD.Petitioner

Through: Mr. Puneet Agarwal, Ms. Sakshi Bisht,

Mr. Yuvraj Singh, Mr. Chetan Kr. Shukla, Ms. Shruti Garg and Mr.

Himanshu Shukla, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Rakesh Kumar, CGSC.

104 WITH

+ W.P.(C) 12557/2022 & CM APPL. 38027/2022, CM APPL.

38028/2022

L OREAL INDIA PRIVATE LIMITEDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra

Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

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Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

105 WITH

+ W.P.(C) 15169/2022

GELENMARK PHARMACEUTICAL

LIMITED AND ANR.Petitioners

Through: Mr. Rohan Shah, Sr. Advocate with

Mr. Mohammed Anajwalla, Adv.

versus

UNION OF INDIA AND ORS.Respondents

Through: Mr. Sushil Kumar Pandey, Sr. Panel

Counsel for UOI.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

106 WITH

+

W.P.(C) 17073/2022 & CM APPL. 54098/2022

ALLERGAN HEALTHCARE INDIA PVT. LTD.Petitioner

Through: Mr. Sparsh Bhargava, Ms. Ishita Far

Saiya, Mr. Apoorv Shukla, Ms. Vanshika Taneja and Mr. Jaidev

Prasada, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr Zoheb Hossain, Mr Sanjeev Menon,

Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

107 WITH

+ W.P.(C) 4131/2020

MS. SAMSONITE SOUTH ASIA PVT. LTD.Petitioner

Through: Mr. Rohan Shah, Sr. Adv. with Mr.

Mohammed Anajwalla, Adv.

versus

UNION OF INDIA & ORS.Respondents

Through:

108 WITH

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W.P.(C) 7736/2020 M/S PRASAD MEDIA CORPORATION PVT. LTD.Petitioner Mr. V. Lakshmikumaran, Mr. Yogendra Through: Aldak, Mr. Agrim Arora and Ms. Umang Motiyani, Advs. versus UNION OF INDIA & ORS.Respondents Through: 109 **WITH** W.P.(C) 8229/2020 +LITECON INDUSTRIES PVT.LTD.Petitioner Mr. Kumar Visalaksh, Mr. Udit Jain, Through: Mr. Arihant Tater, Mr. Saurabh Dugar and Mr. Ajitesh Dayal Singh, Advs. versus UNION OF INDIA & ORS.Respondents Through: 110 **WITH** W.P.(C) 8705/2022 & CM APPL. 26239/2022, CM APPL. +26240/2022 M/S TATA PLAY LIMITEDPetitioner Through: Mr. Rohan Shah, Sr. Advocate with Mr. Mohammed Anajwalla, Adv. versus UNION OF INDIA & ORS.Respondents Mr. Abhishek Saket, SPCG with Mr. Through: Manish Madhukar, Mr. Abhigyan, Ms. Amruta Padhi & Ms. Reya Paul, Advs. (M: 8376800073) Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA. 111 WITH W.P.(C) 13715/2022 & CM APPL. 45056/2022, CM APPL. +45505/2022, CM APPL. 41879/2022 NY CINEMAS LLPPetitioner Mr. Mihir Naniwadekar, Mr. Prateek Through:

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K. Chadha, Mr. Ruturaj Gurjar, Mr. Sreekar Aechuri and Mr. Aniket Chauhan & Ms. Surbhi Soni, Advs.

versus

UNION OF INDIA ORS.Respondents

Through: Mr. Sushil Kumar Pandey, Sr. Panel

Counsel for UOI.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

112 AND

+ W.P.(C) 15289/2022 & CM APPL. 47442/2022, CM APPL. 47443/2022

ANUTONE ACOUSTICS LIMITEDPetitioner

Through: Mr. V. Lakshmikumaran, Mr. Yogendra Aldak, Mr. Agrim Arora and Ms.

Umang Motiyani, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Sushil Kumar Pandey, SPC for

UOI.

Mr Zoheb Hossain, Mr Sanjeev Menon, Mr. Vivek Gurnani & Ms. Pranjal Tripathi, Advs. for NAA/CCI/DGPA.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE SHAIL JAIN

<u>ORDER</u>

% 13.08.2025

- 1. This hearing has been done through hybrid mode.
- 2. All the present petitions in this batch arise out of the orders passed by the National Anti-Profiteering Authority (*hereinafter*, 'NAPA'). The said Authority was initially constituted under Section 171 of the Central Goods and Service Tax Act, 2017 (*hereinafter*, 'CGST Act') but was, thereafter,

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disbanded due to various amendments.

- 3. In place of NAPA, the Competition Commission of India (*hereinafter*, 'CCI') was vested with the powers under the CGST Act *vide Notification No.* 23/2022– Central Tax dated 23rd November, 2022. Simultaneously, relevant provisions in the CGST Rules, 2017, were also omitted/amended on the same date i.e. 23rd November, 2022.
- 4. Finally, vide Notification No. 18/2024 dated 30th September, 2024, the Principal Bench of GST, Appellate Tribunal has been empowered to discharge the functions, which were earlier being discharged by NAPA. The said notification is extracted herein below:

MINISTRY OF FINANCE (Department of Revenue)

(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 18/2024 – Central Tax | Dated: 30th September, 2024

s.o. 4268(E).—In exercise of the powers conferred by sub-section (2) of section 171 read with sub-section (1) and second proviso to sub-section (5) of section 109 of the Central Goods and Services Tax Act, 2017 (12 of 2017) (hereinafter referred to as the said Act), the Central Government, on the recommendations of the Goods and Services Tax Council, hereby empowers the Principal Bench of the Appellate Tribunal, constituted under sub-section (3) of section 109 of the said Act, to examine whether input tax credits availed by any registered person or the reduction in the tax rate have actually resulted in a commensurate reduction in the price of the goods or services or both supplied by that registered person.

 This notification shall come into force with effect from the 1st day of October, 2024.

> [F. No. CBIC-20016/25/2024-GST] RAGHAVENDRA PAL SINGH, Director

5. In the present batch of writ petitions, the orders, which were passed by NAPA at the relevant point of time, have been challenged. Along with the

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said orders, challenge has also been raised to the Rules 126, 133, 176 of the CGST Rules, 2017 and other provisions of the CGST Act and Rule, as being unconstitutional.

6. The Coordinate bench of this Court, vide order dated 29th January, 2024 in a batch of matters with lead matter being *W.P.(C)* 7743/2019 titled *Reckitt Benckiser India Pvt. Ltd. v. Union of India* upheld the constitutional validity of the CGST Rules and provisions of CGST Act, including Section 171 of the CGST Act and observed that the specific orders, which have been passed in each of the matters, have to be adjudicated on merits. The relevant portions of the said judgment are set out below:

"159. Section 171 of the Act, 2017 is widely worded and does not limit the scope of examination to only goods and services in respect of which a complaint is received. The scope of powers of the DGAP is provided for in Rule 129 of the Rules, 2017. From a reading of the said Rule especially the expression 'any supply of goods or services' used in sub-rule (2) of Rule 129, it is apparent that the scope of the DGAP's powers is very wide and is not limited to the goods or services in relation to which a Complaint is received. The word 'any' includes within its scope 'some' as well as 'all'.

160. In any event, the ignorance of the consumer or lack of information or surrounding complexity in the supply chain cannot be permitted to defeat the objective of a consumer welfare regulatory measure and it is in this light that the subject provision is required to be construed.

161. In the context of similar powers of investigation exercised by the Director General under the Competition Act, 2002, the Supreme Court in Excel





Crop Care Ltd. vs. Competition Commission of India. (2017) 8 SCC 47, has held that the Director General would be well within its powers to investigate and report on matters not covered by the complaint or the reference order of the Commission, and an interpretation to the contrary would render the entire purpose investigation nugatory. The High Court of Delhi in Cadila Healthcare Ltd. & Anr. vs. CCI & Ors., (2018) SCCOnline Del 11229, relying on the judgment of the Supreme Court in Excel Crop Care (supra) has clarified in express terms that the scope of investigation by the Director General is not restricted to the matter stated in the Complaint and includes other allied as well as unenumerated matters. Consequently, the expansion of investigation or proceedings beyond the scope of the complaint is not ultra vires the statute.

ACKNOWLEDGMENT

162. Before parting with the present batch of matters, this Court places on record its appreciation for the assistance rendered by all the learned counsel, who appeared, in particular, Mr. Amar Dave, learned Amicus Curiae, Mr. V. Lakshmikumaran and Mr. Zoheb Hossain, Advocates as they filed not only multiple written submissions but also ensured that hearing in the present batch of matters (exceeding 100 cases) was conducted in an orderly and proper manner.

TO SUM UP

163. Keeping in view the aforesaid conclusions, the constitutional validity of Section 171 of Act, 2017 as well as Rules 122, 124, 126, 127, 129, 133 and 134 of the Rules, 2017 is upheld. This Court clarifies that it is possible that there may be cases of arbitrary exercise of power under the anti-profiteering mechanism by enlarging the scope of the proceedings beyond the jurisdiction or on account of not considering the genuine basis of variations in other factors such as

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cost

escalations on account of which the reduction stands offset, skewed input credit situations etc. However, the remedy for the same is to set aside such orders on merits. What will be struck down in such cases will not be the provision itself which invests such power on the concerned authority but the erroneous application of the power."

- 7. The said judgment dated 29th January, 2024 has been challenged by some of the Petitioners and the said challenge is pending before the Supreme Court.
- 8. In the meantime, the question before this Court is whether each of the matters would have to be adjudicated on facts in these writ petitions. Mr. Rastogi, ld. Counsel for the Petitioners in some of the matters submits that the GST Appellate Tribunal is now finally functional and is already passing some orders on the issue of anti-profiteering. One such sample order has also been handed over to the Court.
- 9. On the other hand, Mr. Tarun Gulati, ld. Senior Counsel appearing for Petitioners in some of the matters submits that NAPA has been replaced with the GST Appellate Tribunal vide notification dated 30th September, 2024 and it is exercising original jurisdiction of the GST, therefore, it cannot be deciding appeals over orders passed by the NAPA.
- 10. Thus, if the matters have to be sent back to the GST Appellate Tribunal, the impugned orders passed by NAPA have to be set aside and remanded to the GST Appellate Tribunal. On the other hand, ld. Counsel appearing for the Union of India submits that they would like to seek instructions in the matter.
- 11. Heard ld. Counsels for the parties.

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- 12. In the opinion of this Court, there are different approaches which are being suggested by various counsels for proceeding with the present batch of petitions. However, one fact that deserves to be highlighted is that NAPA has directed further investigation in some of the matters. Such investigations may actually be going on presently as well, unless there is some interim order directing otherwise.
- 13. The GST Appellate Tribunal is also seized of certain matters in its capacity as the original forum where such further investigations may be going on.
- 14. Thus, the question that arises is whether these matters ought to be relegated to the GST Appellate Tribunal and if so, in what manner and if not, in what manner the matters are to be decided on merits. The orders passed by NAPA have detailed discussion on facts, including the manner of pricing and how benefits ought to be passed on to consumers. On all these aspects, ld, counsel appearing for the parties are directed to seek instructions.
- 15. Insofar as the written submissions which were directed to be filed by all parties are concerned, ld. Nodal Counsel informs the Court that out of all these petitions, seven written submissions have been received in the following petitions:

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TEM CASE NO.		CASE TITLE	WS & COMPILATION		
15 - 33		RETAIL MATTERS	2		
15	W.P.(C)- 12647/2018	LIFESTYLE INTERNATIONAL PVT. LTD. V/S UNION OF INDIA & ORS.	WS & COMPILATION SHARED		
17	W.P.(C)-2347/2019	019 JUBILANT FOODWORKS LTD. & ANR. V/S UNION OF INDIA & ORS.			
18	W.P.(C)-1171/2020	IFB INDUSTRIES LTD, V/S NATIONAL ANTI-PROFITEERING AUTHORITY $\&$ ANR.	WS SHARED		
34 - 77		REAL ESTATE MATTERS			
46	W.P.(C)-3910/2020	MACROTECH DEVELOPERS LTD. (FORMERLY KNOWN AS M/S LODHA DEVELOPERS LTD.) & ANR V/S UNION OF INDIA & ORS	WS SHARED		
70	W.P.(C)- 16266/2022				
78 - 104		FMCG MATTERS			
92	W.P.(C)-4516/2020	MCNROE CONSUMER PRODUCTS PVT. LTD. V/S UNION OF INDIA & ORS.	WS SHARED		
105 - 106		PHARMA MATTERS			
106	W.P.(C) 17073/2022	ALLERGAN HEALTHCARE INDIA PVT. LTD V/S UNION OF INDIA & ORS.	WS SHARED		
107 - 112		OTHER MATTERS			

- 16. In the remaining matters, however, the written submissions are yet to be filed. Let the written submissions in remaining matters be also filed within four weeks. No further opportunity shall be granted.
- 17. The Court is informed that on behalf of the Department, Mr. N. Venkataraman and Mr. Chetan Sharma, ld. ASGs have to argue in these matters. If so, ld. ASGs be informed of today's orders and all counsels shall be ready to make submissions on the next date of hearing.





- 18. List on 23rd September, 2025 at 2:30 PM.
- 19. Interim orders, wherever operating, shall continue.

PRATHIBA M. SINGH, J.

SHAIL JAIN, J.

AUGUST 13, 2025/dk/ss